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Crl.A.No. 1308 OF 2002
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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Item No. 101(PH) Court No. 6 Section II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1308 of 2002@@
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Jameel Ahmed & Anr. Appellant (s)

Versus

State of Rajasthan Respondent (s)

(With Crl.A.No.1361/2002 - With appln.for bail)
(With Crl.A.No. 215/2002 - With appln.for bail)

Dated: 02/04/2003: These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) Mr. Sushil Kumar, Sr.Adv.
IN Crl.A.1308/02 Dr. RB. Masodjkar, Adv.
Mr. Hussain, Adv.
Mr. Anil Kumar Jha, Adv.

IN Crl.A.1361/02 Mr. A.K. Sanghi, Adv.

IN Crl.A.215/03 Mr. U.R. Lalit, Sr.Adv.
Mr. Subodh Lalit, Adv.
Mr. KL. Taneja, Adv.

For Respondent (s) Mr. KK. Sood, ASG.
C.B.I.: Mr. PP. Malhotra, Sr.Adv.
Mr. ADN. Rao, Adv.
Mr. P. Parmeswaran, Adv.
Mr. A. Mariarputham, Adv.

UPON hearing Counsel the Court made the following
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Mr. AK Sanghi, learned counsel resumed his arguments at 10.35 a.m. and concluded at 10.50 a.m. Thereafter Mr. Sushil Kumar, learned senior counsel started his arguments and concluded at 12.40 p.m. Thereafter Mr. PP Malhotra, learned senior counsel started his arguments and concluded at 12.50 p.m.

Hearing concluded. Judgment reserved.

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(R.K. Dhawan)
Court Master

(Prem Prakash)
Court Master